CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 531/MP/2026

Subject	:	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 seeking compensation on account of unlawful curtailment / backing down of generation from the Petitioner's Solar Power Project.
Petitioner	:	Dhursar Solar Power Private Limited (DSPPL)
Respondents	:	Rajasthan State Load Despatch Centre and Ors.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, DSPPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition seeks compensation on account of unlawful curtailment/ backing down of generation from the Petitioner's 40 MW Solar Power Project. Learned counsel further submitted that in the present Petition, the Petitioner has, *inter alia*, invoked Regulation 56(2)(k) of the IEGC, 2023 notified by this Commission.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Issue notice on the maintainability of the Petition.

(b) The Respondents to file their replies on maintainability, if any, within four weeks with a copy to the Petitioner, who may file its rejoinders, if any, within three weeks thereafter.

3. The Petition will be listed for hearing on 'maintainability' on **7.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)